

Satra Properties (India) Ltd.

Category - List of Other Creditors (as on 24.12.2020)

The Public notice sought proof of claims from operational creditors in form F as stipulated in Regulation

S. No.	Name of Other creditors	Amount Claimed (INR)	Amount Admitted (INR)	Amount not admitted (INR)	Amount under verification (INR)	Note reference
1	Farid Ansari					1
2	Farid Ansari					1
3	Farid Ansari					1
4	Farid Ansari					1
5	Farid Ansari					1
6	Masood Ansari					1
7	Masood Ansari					1
8	Naseem Ansari					1
9	Naseem Ansari					1
10	Sharad Kathawate	15,53,941			15,53,941	2
11	Sameer Ansari					1
12	Sameer Ansari					1
13	Sameer Ansari					1
14	Sameer Ansari					1
15	Naseem Ansari					1
16	Satra Park CHS Ltd.	25,41,93,403		25,41,93,403		3
17	Sunil Sahlot	1,60,00,000		1,60,00,000		4
18	Mr. Mithalal M. Sahlot	1,45,68,000		1,45,68,000		4
19	Mr. Anil Manoharlal Sahlot	36,00,000		36,00,000		5
20	Pravin Traders through its Sole Proprietor Mr. Suresh N Shah	15480000		1,54,80,000		4
21	Panama Industries Through its Sole Proprietor Mr. Amirali E Rayani	93,60,000		93,60,000		4
22	Panama Petroleum Products through its properietor Mr. Akbarali E Rayani	1,10,40,000		1,10,40,000		4
23	Venus Barrel Supply Co. through its sole Properietor Mr. Bipin N. Shah	1,95,52,000		1,95,52,000		4

24	Virchand Ghelabi & Sons through its Sole Proprietor Mr. Naresh Sevantilal Vora	1,41,12,000		1,41,12,000		4
25	Mr. Mehendi A. Panjwani	42,80,000		42,80,000		4
26	Mr. Siraj Abdul Panjwani through Constituted Attorney Mr. Mehendi A Panjwani	25600000		2,56,00,000		4
27	Nirma Petroleum Products through its Sole Proprietor Mr. Mehndi Panjwani	79,68,000		79,68,000		4
28	Mr. Phiroz alias Firoz A Panjwani	1,35,20,000		1,35,20,000		4
29	Jayashree Petroelum Products	1,41,28,000		1,41,28,000		4
30	Mr. Ravvab Ali Khan	56,00,000		56,00,000		4
	Total (INR)	43,05,55,344	-	42,90,01,403	15,53,941	

Note Reference

Sr. no	Particulars
1	The claimant has entered in to an arrangement with the Corpoate Debtor for permanent aleternate accomodation pursuant to the development plan. The agreeemtn has not yet been honoured. Hence, claiming for specific performance under the agreement or compensation. There is no specific amount claimed. The matter needs to be adjudicated and cannot be decided by the IRP.
2	The correct form is awaited.
3	Claim pertains to work not done by CD under a contract. No correspondence earlier in the matter. Promoter Mr. Praful Satra,vide Mail dated 19th Sept 2020, states that some amount pertaining to amenities, club and furnishings have been received and is to be completed on receipt of occupation certificate However, there is no clarity in the accounts on this issue. . Matter may need adjudication for decision. After examining hte submissions made by the society in response to queries, it is concluded that the matter needs adjudication and is beyond the powers of the Reswolution Professional to admit the claim.
4	The claim is based on MOU dated 25th Jan 2017 for vacating the tenented premises. within 30 days of payment the premises is to be vacated. As per clause 7.1 the handover of the tenented premise is to be done only when the consideration is paid. In the event of failure to pay the respective consideration before the execution of Deed of Surrender of tenenacies, then the arrangement stands cancelled.Transaction to be completed by 31.03.2017. Case pending before High Court . Hence, claim not admitted.

5	<p>The claim is based on MOU dated 25th Jan 2017 for vacating the tenented premises. within 30 days of payment the premises is to be vacated. As per clause 7.1 the handover of the tenented premise is to be done only when the consideration is paid. In the event of failure to pay the respective consideration before the execution of Deed of Surrender of tenenacies, then the arrangement stands cancelled.Transaction to be completed by 31.03.2017. Case pending before High Court . The third schedule to the agreement does not indicate the amount committed to be paid to him. It is blank</p> <p>Hence, claim not admitted.</p>
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